CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 38.

Dated: 23 NOV 1994

APPLICATION NO: 0A 782 of 1994

APPLICANTS: - Mr. B. M. Modaffa.

RESPONDENTS:- Principal, SRLe, Mysive-570008 2 m.

I. Sn. M.S. Andenarajaiah, Sr. C.G.S.C. High Court Blog, Bangelore.

2. Dr. M.S. Nagareje Advicele No. 35, 2 nd flor, (Abru. Hotel Swegeth) 18t Mari Rotal, Gendhineyer, Benjelove - 50 0009.

Subject:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalors.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 2/8/ Normber, 1994

155 Weston

DEPUTY REGISTRAR
JUDICIAL BRANCHES

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DRIGINAL APPLICATION NO.782/1994

DATED THIS THE TWENTYFIRST DAY OF NOVEMBER, 1994

Mr. T.V. Ramanan, Member (A)

Mr. B.M. Madappa Aged 50 years S/o. Sri Late Gurumalliah R/o Door No.1137/11, 8th Main Vidyaranyapuram Mysore - 570 008.

..... Applicant

(By Dr. M.S. Nagaraja, Advocate)

Ву

- The Principal Southern Regional Language Centre Manasagangothri, Mysore-570 008.
- 2. The Director Central Institute of Indian Languages Manasagangotri, Mysore - 570 008.
- 3. Union of India represented by Secretary to Govt. of India, Dapartment of Eduction Ministry of Human Resources Development Shastri Bhavan, New Delhi-110 001. Respondents

(By Shri M.S. padmarajaiah, S.C.G.S.C.)

ORDER

(Mr. T.V. Ramanan, Member(A))

Heard Dr. M.S. Nagaraja, learned counsel for the applicant and Shri M.S. padmarajaiah, Senior Central Government Standing Counsel appearing for the respondents.

Learned, Counsel for the applicant states that the applicant may be given leave to make a comprehensive representation to Respondent (R for short) no.3 seeking redressal of his grievance.



In that view of the matter it is considered appropriate to dispose of this application by granting leave to the applicant to file a comprehensive representation to R-3 explaining his case and seeking redressal of his grievance.

If the applicant files such a representation within a period of one month from today, R-3 shall dispose of the same within a further period of 2 months from the date of receipt of such representation by passing a speaking order. Until the disposal of the representation by R-3, no recovery shall be made from the applicant.

This application is disposed of as above.
No order as to costs.

5d/-

(T.V. RAMANAN) MEMBER(A)



TRUE COPY

Section Officer

Central Administrative Tribunal

Bangalore Bench

Bangalore